

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE TWENTY NINTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

COMMERCIAL COURT APPEAL NO: 30 OF 2024

Between:

Meridian Educational Society, 8-2-541, Road No. 7, Banjara Hills, Hyderabad
Represented by its authorized signatory Smt. Lalitha Naidu, W/o. I. V. Naidu
...APPELLANT/PETITIONER

AND

1. St. Marys Educational Society, Plot No. 181, Road No. 15, Jubilee Hills, Hyderabad Represented by its Signatory B. Mahendar Reddy
2. Justice G. Sridevi (RETD), Sole Arbitrator 1-4-218/WB/327/EP, Western Bliss, Vempuguda- 500 103 Medchal-Malkajgiri District.
(R2 is Formal party to this COMCA)

...RESPONDENT/RESPONDENT

Commercial Court Appeal under Section 13 of the Commercial Courts Act, 2015., praying that in the circumstances stated in the Grounds of Appeal, the High Court may be pleased to set aside the Order dated 08.08.2024 in I.A.No. 72 of 2024 in C.O.P.No. 51 of 2024 on the file of the Judge, Principal Special Court in the Cadre of District Judge for Trial and Disposal of Commercial Disputes, at Hyderabad and grant costs of this proceedings.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of Award dated 23/12/2023 passed by the Learned Sole Arbitrator Justice G. Sridevi Devi (RETD).

Counsel for the Appellant: SRI. SUNIL B.GANU representing Ms. N NIYATHA

Counsel for the Respondent No.1: SRI SAI SANJAY SURANENI

Counsel for the Respondent No.2:----

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

COMMERCIAL COURT APPEAL No.30 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Sunil B.Ganu, learned Senior Counsel representing Ms. N.Niyatha, learned counsel for the appellant.

Mr. Sai Sanjay Suraneni, learned counsel for the respondent No.1.

2. This appeal has been filed against the order dated 08.08.2024 passed in I.A.No.72 of 2024 in C.O.P.No.51 of 2024 by the Court of the Additional Special Court in the Cadre of District Judge for Trial and Disposal of Commercial Disputes at Hyderabad by which the application under Section 36 of the Arbitration and Conciliation Act, 1996, was decided.

3. Learned counsel for the parties jointly submit that the dispute has been amicably resolved between the parties and they have filed a joint memo dated 28.10.2024.

4. The aforesaid joint memo is taken on record, the terms and conditions of which read as under:

"1. It is submitted that both the parties in the above matter, after discussions and negotiations, settlement was reached that the appellant shall pay an amount of Rs.6,50,00,000/- (Six Crore Fifty Lakhs only) along with an additional amount of Rs.1,00,00,000/- (One Crore only) aggregating to a sum of Rs.7,50,00,000/- (Seven Crores Fifty Lakhs only) (hereinafter referred to as "compromise amount") and the Second Party has agreed to receive the same.

2. It is submitted that it is agreed that the compromise amount shall be paid in instalments starting from November 2024 and pay the instalments by the 10th of each month till the entire compromise amount is paid. Details of the compromise are in the Consent Terms dated 28.10.2024 and the same is annexed herein.

3. It is submitted that based on the above settlement reached by both the Parties, the 1st respondent affirms that there are no further ~~dues~~ or claims on the Appellant other than as specified in the Consent Terms dated 28.10.2024.



4. It is therefore prayed that this Court may be pleased to consider the above averments and dispose of the COMCA No.30 of 2024 in the interest of justice.”

5. In terms of the compromise arrived at between the parties, the appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Judge, Principal Special Court in the Cadre of District Judge for Trial and Disposal of Commercial Disputes, at Hyderabad. (With Records if any)
2. One CC to SRI. N NIYATHA, Advocate [OPUC]
3. One CC to SRI. SAI SANJAY SURANENI, Advocate [OPUC]
4. Two CD Copies

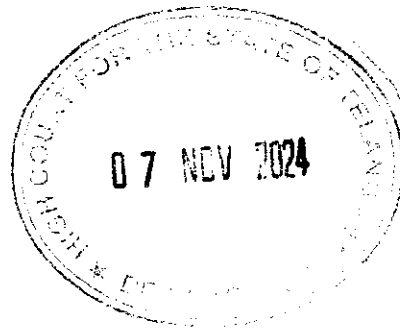
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HIGH COURT

DATED: 29/10/2024

**JUDGMENT
COMCA.No.30 of 2024**



DISPOSED OF THE COMCA

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7/11/24*